

2
Central Administrative Tribunal, Principal Bench

O.A.No. 2276/2002

M.A.No.1888/2002

New Delhi, this the 2nd day of September, 2002

Hon'ble Mr.Justice V.S.Agarwal,Chairman

Hon'ble Mr.V.K.Majotra,Member(A)

R.V.V.N.Jagpathi Raju,
R/o Sector B,Pocket 10
Flat No.7321,Vasant Kunj,
New Delhi-70

....Applicant

(By Advocate: Shri U.S.Bisht)

Versus

1.Union of India,through
The Secretary
Ministry of Defence,South Block,
New Delhi-11

2.Engineer-in-Chief's Branch
Army H.Q.,Kashmir House,
DHQ P.O. Rajaji Marg,
New Delhi-11

3.Director General
Naval Project,Naval Base P.O.
Visakhapatnam-530014

....Respondents

Order(Oral)

By Justice V.S.Agarwal,Chairman

It has been pointed during the course of submissions that representation of the applicant dated 27.2.2002 copy of which is at Annexure A-8, is still pending consideration before the Engineer-in-Chief (respondent no.2).

2. At this stage, it would be appropriate that representation is disposed of in the first instance and accordingly the present O.A. No.2276/2002 is disposed of with a direction to respondent no.2 to consider and decide the representation preferably within 4 months from the date of receipt of a copy of this order. It is directed that a speaking order on the representation should be passed.

V.K.Majotra
(V.K. Majotra)
Member(A)

V.S.Agarwal
(V.S. Aggarwal)
Chairman